

ITEM NO.12

Court 8 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14388/2021

(Arising out of impugned final judgment and order dated 14-07-2021 in WP No. 52207/2017 passed by the High Court of Karnataka at Bengaluru)

WING COMMANDER G.B. ATHRI (RETD.)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.115895/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115897/2021-EXEMPTION FROM FILING O.T.)

Date : 01-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Pai Amit, AOR
Ms. Ranu Purohit, Adv.
Ms. Pankhuri Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Since the petitioner was also an aspirant to the post of the State Information Commissioner and has made an application seeking such employment as recorded in the judgment and order of the High Court impugned, we are of the view that the High Court has rightly declined to entertain the writ petition filed by him purportedly in public interest. It is well settled that an interested person is not entitled to file a public interest litigation.

The special leave petition is, accordingly, dismissed.

Pending applications, if any, stand disposed of accordingly.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)